

SHRI SATYASADHAN CHAKRABORTY : I want to dispel the confusion. So far as the demand of the Akalis regarding more powers to the State is concerned, we support. So far as the other demands are concerned, our Chief Minister has not extended any support. Let there be no confusion.

MR. DEPUTY-SPEAKER : Now, I shall put the Statutory Resolution moved by Shri P. Venkatasubbaiah to the vote of the House.

The question is :

“That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980) as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), this House approves the issue of the Government of Assam, Political (A) Department notification No. PLA-906/82/125, dated the 30th September, 1982, declaring the following services to be essential services within the State of Assam for the purposes of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980) :—

- (i) All services in any establishment or shop dealing with the essential commodities declared as such by the Government of India under the Essential Commodities Act, 1955 (Central Act No. 10 of 1955) from time to time and licensed under the Assam Trade Articles (Licensing and Control) Order, 1982, dated 22nd June, 1982 and the Assam High Speed Diesel Oil (Distribution and Control) Order, 1981 and Assam Paddy and Rice Procurement (Licensing and Levy) Order, 1981.
- (ii) All services in any establishment or shops of appointed

dealers which include the wholesaler and retailer dealing with the essential commodities as declared by the Government of India under the Essential Commodities Act, 1955 from time to time and licensed under the Assam Public Distribution of Articles Order, 1982.”

The motion was adopted.

MR. DEPUTY-SPEAKER : I shall now put the Supplementary Demands for Grants (Assam) for 1982-83 to vote.

The question is :

“That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Assam to defray the charges that will come in course of payment during the year ending the 31st day of March, 1983, in respect of heads of demands entered in the second column thereof—

Demand Nos. 6, 16, 18, 21, 25, 26, 30, 37, 41, 55, 61 and 65.”

The motion was adopted.

17.20 hrs.

ASSAM APPROPRIATION (No. 3) BILL*, 1982

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of State of

Assam for the services of the financial year 1982-83.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1982-83."

The motion was adopted.

SHRI PATTABHI RAMA RAO: Sir, I introduce** the Bill.

Sir, I beg to move** :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1982-83, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1982-83, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the Clauses.

The question is :

"That Clauses 2 and 3 and the Scheduled stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI PATTABHI RAMA RAO: Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY-SPEAKER: Hon. Members, Half-An-Hour Discussion has got to be taken up 5.30 P.M. I want the consent of the House whether we can take it up now.

SOME HON. MEMBERS: Yes.

17.20 hrs.

HALF-AN-HOUR DISCUSSION

HEAVY LOSSES INCURRED BY FOOD CORPORATION OF INDIA

श्री रशीव मसूद (सहारनपुर): मोहतरम डिप्टी स्पीकर साहब, जो सवाल 11 तारीख को पूछा गया था

: [شروی رشید مسعود (سہارنپور)]

مختصر وقت کی سٹیجنگ صاحب، جو سوال

11 تاریخ کو پوچھا گیا تھا -]

MR. DEPUTY-SPEAKER: I would suggest that we take up the Supplementary Demands for Grants for just 10 minutes. By that time, the Hon. Minister will come.